

[Mr. Deputy-Speaker]

sary, today or the day after tomorrow. But let all hon. Members know that this is one of the items on the agenda, which has to be gone into. If notice had been given, I would have requested—if I had not been able to judge this matter—the Law Minister to be present here to explain the position. I want that intimation should be given to me beforehand. Offhand, nobody can answer these matters. In these circumstances, I would only urge upon hon. Members not to raise this matter now on the floor of the House. Let them write to me, and I will consider the matter and give my ruling.

**Shri Frank Anthony:** I am raising a point of order arising out of the Chair's remarks. I am very grateful to the Chair for asking us to come and see you, but my point is this: Is it not the inalienable right of every Member in this House to raise a point of order, at any time?

**Mr. Deputy-Speaker:** No. I have already stated that 'at any time' does not mean that if yesterday something was over, a point of order can be raised today, on that. As I am at present advised, a point of order cannot be raised on any matter, which is over or which is yet to start. In between, there cannot be any point of order.

If hon. Members want to satisfy me that a point of order can be raised at any time, or that it has been interpreted differently, then I am prepared to look into the matter. Let us not spend away the time of the House today on that matter. Hon. Members may write to me, and send any papers in that connection.

**Shri A. K. Gopalan:** There is a difference between seeing and talking to you personally, and the right of a Member. Whenever it is convenient to us, we shall always come and see you. But in the matter of right, if you deny that any hon. Member in this House has got a right

to raise a point of order at any time according to the rules, then you are denying to us the ordinary right that we have. The rule has been misunderstood, and if you do not allow us the right, as Members, to raise a point of order at any time, then I walk out; I strongly protest against it.

(*Shri A. K. Gopalan and some other hon. Members left the House*)

#### PAPERS LAID ON THE TABLE

(i) NOTIFICATION UNDER INSURANCE ACT.

(ii) FINANCIAL AGREEMENT BETWEEN GOVERNMENTS OF INDIA AND U.K.

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to lay on the Table a copy of the Ministry of Finance Notification No. 102-IF(1)/52, dated the 4th February 1953, under sub-section (3) of section 114 of the Insurance Act, 1938. [*Placed in Library. See No. S-87/53.*]

I also lay on the Table a copy of the Financial Agreement between the Government of India and the Government of the United Kingdom signed in New Delhi on the 20th July 1953. [*Placed in Library. See No. IV. A.1(21).*]

(i) REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES.

(ii) NOTIFICATION UNDER SALARIES AND ALLOWANCES OF MINISTERS ACT.

**The Deputy Minister of Home Affairs (Shri Datar):** I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1952 under clause (2) of article 338 of the Constitution. [*Placed in Library. See No. IV. A.4(1).*]

I also lay on the Table a copy of the Ministry of Home Affairs Notification No. 18/12/53-Public, dated the

10th June 1953, in accordance with sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. S-88/53.]

### CENTRAL SILK BOARD (AMENDMENT) BILL.

The Minister of Commerce (Shri Karmarkar): I beg to move\*:

"That the Bill further to amend the Central Silk Board Act, 1948, be taken into consideration."

This is a fairly simple measure and, therefore, I shall content myself at this stage with drawing the attention of the House to three principal changes that are sought to be made by this measure in the Central Silk Board Act. The first change that is sought to be made by this measure relates to the scope of the functions of the Silk Board established under the Central Silk Board Act. Formerly, the subject-matter of the functions of the Board related only to raw silk. As hon. Members can easily appreciate, the silk industry comprises various stages and we considered that it would not serve the purpose of the silk industry's development if we excluded the other stages apart from the development of raw silk. The stages range from the growth of mulberries right up to the weaving of silk fabrics. I think I need not dilate further on this point. This change will enable the Silk Board to function in relation to all the stages of the silk industry.

The second important change that is sought to be made is this: According to the present constitution of the Silk Board, the Minister of Commerce and Industry is the Chairman of the Board. The fact of the Minister being the Chairman many a time leads to anomalies. He is the final authority in respect of decisions to be taken in regard to the silk

industry. If he is, in addition, also the Chairman of the Board which is entrusted with the work of devising measures for the progress of the silk industry, it is likely that ultimately as Minister he may have to take decisions which are different from the recommendations of the Silk Board. In order to remove this anomaly, we have now provided in this amending Bill that the person who will be Chairman of this Board will not be the Minister hereafter. He will be a person nominated by Government. The House will easily appreciate that such an arrangement will facilitate the better working of the Board.

Thirdly, as hon. Members will see, we have added something to the subjects on which the Board is to function, and that change has been sought to be introduced by clause 8 amending section 13 of the original Act. I will not take the time of the House by inviting specific attention to the additional subjects that have been added to the list of functions of the Board.

These are the three principal changes. I do not think they require any large justification for their acceptance. If any points are raised during the course of the debate, I shall only be too happy to refer to them in my reply.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Central Silk Board Act, 1948, be taken into consideration."

Shri T. K. Chaudhuri (Berhampore): I expected that the hon. Minister, while moving this Bill, would give us an indication of a comprehensive policy of the Government with regard to the silk industry generally. As you know, Sir, the silk industry is one of the most important cottage-cum-small-scale industries in

\*Moved with the recommendation of the President.